

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No.6430 of 2021

1. Ashok Kumar Ojha @ Ashok Ojha	
2. Rekha Devi Petitioners
Versus	
1. The State of Jharkhand	
2. Swati Ojha Opposite Parties

CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioners	: Mr. Awanish Ranjan Mishra, Advocate
For the State	: Mr. V. S. Sahay, Addl.P.P

Order No.02 Dated- 08.09.2021

Heard the parties through video conferencing.

Learned counsel for the petitioners undertake to remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

In view of personal undertaking given by the learned counsel for the petitioners, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending their arrest in connection with Katkamdag P.S. Case No.106 of 2020 instituted under Sections 498-A, 323, 504, 34 of the Indian Penal Code, Section 3/4 of D.P. Act and Section 3/4 of Prohibition of Witch (Daain) Practice Act, the petitioners have moved this Court for grant of privileges of anticipatory bail.

Let notice be issued to O.P. No.2 under registered cover with A/D as well as under ordinary process for which requisites etc. must be filed within two weeks by the petitioners, failing which, this anticipatory bail application shall stand dismissed without further reference to the Bench.

Learned counsel for the petitioner submits that the allegation against the petitioners is that consequent upon the death of her husband, the petitioners respectively being the father-in-law and mother-in-law of the informant, are treating the informant with cruelty in connection with demand of dowry. It is submitted that the allegations against the petitioner are all false and general and omnibus in nature. Hence, it is submitted that the petitioners be given the privileges of anticipatory bail.

Learned Addl.P.P appearing for the State opposes the prayer for anticipatory bail of the petitioners.

List this case on 23.11.2021.

Considering the submissions of learned counsels and the facts as discussed, I am inclined to pass an interim order of anticipatory bail to the petitioners till 23.11.2021. In case of the petitioners being arrested by the police on or before 23.11.2021, they shall be released on bail **provisionally** on furnishing bail bond of Rs.25,000/- (Twenty five thousand) each with two sureties of the like amount each to the satisfaction of the officer concerned in connection with Katkamdag P.S. Case No.106 of 2020 and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

(Anil Kumar Choudhary, J.)

Animesh/